CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.726/2013

Date of Decision: 25th June, 2019

CORAM: R.VIJAYKUMAR, MEMBER (A) R.N. SINGH, MEMBER (J)

N.Babu, Senior Examiner,
Office of the Controller General of Patents,
Design and Trademarks, Boudhik Sampada Bhawan,
1st Floor, Antop Hill, S.M.Road, Mumbai 400 037.
(R/o:1102, Eden Palace, Sector 16A, Palam Beach Rd.
Sanpada, Navi Mumbai 400 705).

Applicant
(By Advocate Ms. Sujatha Krishnan)

VERSUS

- 1. The Union of India, Through the Secretary, Deptt. Of Industrial Policy and Promotion, Ministry of Commerce and Industry, Udyog Bhawan, New Delhi 110 001.
- The Controller General of Patents, Design and Trademarks, Boudhik Sampada Bhawan, 1st Floor, Antop Hill, S.M.Road, Mumbai 400 037.
- 3. The Secretary,
 Union Public Service Commission,
 Dholpur House, Shahjahan Road,
 New Delhi 110 069. ... Respondents
 (By Advocate Ms. J.K.Rehel, Shri D.A.Dube and Shri Amol Joshi for R-2 and R-3)

ORDER (Oral)

Per: R.N.Singh, Member (J)

- Ms. Sujatha Krishnan, learned counsel for the applicant.
- 2. Ms. J.K.Rehel and Shri D.A.Dube, learned counsels for the respondents.
- 3. Shri Amol Joshi, learned counsel for

the respondent Nos.2 and 3.

- 4. At the outset, the learned counsel for the applicant submits that during pendency of the OA the applicant has been promoted to the post of Examiner with effect from 13.12.2010 whereas the applicant should have been promoted with effect from 2005. she further submits that the applicant has been promoted as Assistant Registrar in the year 2016.
- 5. In view of the aforesaid facts and circumstances, the learned counsel for the applicant seeks permission to withdraw the present OA with liberty to agitate his grievance regarding his promotion as Examiner to be made with effect from 2005 in accordance with law.
- 6. Accordingly, the OA is dismissed as withdrawn with liberty as above.

A . _ /

(R.N. Singh)
Member (Judicial)

(R.Vijaykumar) Member (Administrative)

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